चाहूंगा कि सरकार उन हड़तालियों को क्या आश्वासन दे रही है और उस हड़ताल को कैसे रोकना चाहती है? यह हड़ताल देशव्यापी है और यह राजकीय विद्यालयों में भी और राज्य के विश्वविद्यालयों में भी हो जाएगी। बिहार प्रदेश भी इससे अछूता नहीं रहेगा और यह एक गम्भीर रूप धारण कर सकती है। इसलिए मेरा अनुरोध होगा कि इस बारे में तत्काल निर्णय लिया जाए तथा इस हड़ताल को रोका जाए, छात्रों का भविष्य संभाला जाए और देश को होने वाली हानि से देश को बचाया जाए। मैं चाहूंगा कि मंत्री महोदय यहां उपस्थित हैं, कृपया इस पर शीघ्र अपनी प्रतिक्रिया दें।

श्री लिलत किशोर चतुर्वेदी (राजस्थान)ः महोदया, मैं डा. मुरली मनोहर जोशी द्वारा उठाए गए इस विषय से स्वयं को सम्बद्ध करता हूं।

श्रीमती माया सिंह (मध्य प्रदेश): महोदया, मैं डा. मुरली मनोहर जोशी द्वारा उठाए गए इस विषय से स्वयं को सम्बद्ध करती हूं।

SHRIMATI JAYA BACHCHAN: Madam, I associate myself with the matter raised by Dr. Murli Manohar Joshi.

### Demand to clear pending cases of pension to freedom fighters of Goa

SHRI SHANTARAM LAXMAN NAIK (Goa): Madam, Goa is celebrating its 47th year of independence on 19th December 2008. We became liberated after 450 years of Portuguese rule. But, Madam, unfortunately, hundreds of cases of freedom fighters from Goa are pending in the Home Ministry and they are being scrutinised at very slow pace. It is possible that scrutiny of documents can take time. But, Madam, it is seen that after an application is made, some officers will apply their mind, after about a year or so, to the application. Thereafter, in writing to the freedom fighter, they will take another one year. If a clarification is issued, to examine that clarification or requiring additional documents, they take another few months. In such a manner, Madam, it takes years together to scrutinise a simple application regarding freedom fighters.

Now, Madam, in the present circumstances, when we have got the electronic medium, there is a way out that if any document is not missing, the State Government can be contacted and the State Government can, in turn, contact the concerned freedom fighter and obtain the necessary information and thereafter, the documents can be examined and the information can be scrutinised and speedy justice can be given to the freedom fighters. Second option, Madam, is this that Lok Adalats can be held in all the States wherever applications of freedom fighters are pending and the officer concerned can come for 2-3 days in the State Capitals or if there are many applications, in some districts and can call the freedom fighters, have interaction with them, find out the documents which are lacking, take information from them and dispose of the matter. In case some applications are remaining where documents required need time, then, they can be given further time and they can go to the State Capitals and the documents can be sent. In this manner, disposal of freedom fighters' applications can be done speedily.

Therefore, Madam, I request the Home Ministry to establish Lok Adalats for the disposal of freedom fighters cases from Goa.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Shrimati Jaya Bachchan will associate. We don't normally speak on them.

SHRI PRAKASH JAVADEKAR (Maharashtra): Madam, we have also been following up these cases. Even after six months have elapsed in the Home Ministry, nothing is coming out.

SHRIMATI JAYA BACHCHAN (Uttar Pradesh): I am sorry I am going a little away from the topic. I was watching it on television the other day because I was not well and I wanted to hear the debate.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Jayaji, is it on the same subject?

SHRIMATI JAYA BACHCHAN: No, Madam.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): I allow the Minister to introduce the Bill?

SHRIMATI JAYA BACHCHAN: One second, Madam. I could not hear anything properly because there were so many other people speaking in the House while the speech was going on, and you know, this has terrible effect because it is being telecast all over the country and people are watching us and it has a terrible image. At the moment, I think our image is at stake. All politicians need to be very careful. Therefore, I feel that when someone is speaking in the House, if the other Members want to speak, they should, at least, speak in a lower tone because they are heard louder than the actual speaker. I am sorry for saying this. But it is becoming a little embarrassing now.

### GOVERNMENT BILLS-Contd.

## The Protection and Utilization of Public Funded Intellectual Property Bill, 2008

THE MINISTER OF SCIENCE AND TECHNOLOGY AND THE MINISTER OF EARTH SCIENCES (SHRI KAPIL SIBAL): Madam, I beg to move for leave to introduce a Bill to provide for the protection and utilization of intellectual property originating from public funded research and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRI KAPIL SIBAL: Madam, I also introduce the Bill.

### SPECIAL MENTIONS

# Concern over lack of pure drinking water

श्री मनोहर जोशी (महाराष्ट्र): सुरक्षित पेय जल हर एक नागरिक की बुनियादी जरूरत है। उसे सुरक्षित साफ-सुथरा पेय जल उपलब्ध कराना सरकार की उच्च प्राथमिकता होनी चाहिए। हर साल असुरक्षित और साफ-सुथरे पानी के न होने से लाखों नागरिक अपनी जान गंवा देते हैं। एक प्रगतिशील राष्ट्र के लिए यह शोभा नहीं देता। सुरक्षित पेय जल की आपूर्ति ठीक ढंग से न होने के कारण अनेक बीमारियां लग जाती हैं, जिससे हमारी स्वास्थ्य सुविधाओं पर बुरा असर पड़ता है। इस एक समस्या से अनेक समस्याएं पैदा होती हैं। इन समस्याओं से जूझते